

Now you have dismissed his Government. When he was in minority, you supported him, but now when he is in majority, you are in a hurry to dismiss his Government. (*Interruptions*) Whether Chiranjilal says or you say, but I will be happy if you achieve success in Haryana after making sacrifice of Shri Barnala's Ministry. But you should not quit certainty for hope.

I once again request you to reconsider your decision. Whether that petriotic soldier has turned to be an anti-national over night whether Shri Barnala has not done everything which one should do for the country? (*Interruptions*) Whether all experiments of Shri Barnala have failed in merely one night? I request you to think over it and withdraw your action. It will only increase tension, disbelief and will widen the gap and will not restore peace there. Yours is a biggest political party in the country and you should win over the confidence of the people of whole Punjab. This action on your part attracts allegations. I do not directly blame you, but your action will become a subject of criticism that to please terrorists and extremist forces, you have weakened those nationalist forces who had fought anti-national forces shoulder to shoulder with you even at the risk of their lives and which continued its drive against terrorism in spite of the resistance and anger of top religious leaders. This action will weaken the country and will weaken the hands of Prime Minister and it can also happen that you may have to pay heavily for this. With these words, I condemn this action of the Government. (*Interruptions*)

16.46 hrs.

MESSAGES FROM RAJYA SABHA
CONTD.

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

'I am directed to inform the Lok Sabha that the Goa, Daman and Diu Reorganisation Bill, 1987 which was passed by the Lok Sabha at its sitting held on the 11th May, 1987, has been passed by the Rajya Sabha at its sitting held on the 12th May, 1987, with the following amendment:-

"Clause 20"

That at page 6, lines 43-44 *for* the words "the High Court of Maharashtra and Goa" the words "the High Court of Bombay" be *substituted*."

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House.

GOA, DAMAN AND DIU REORGANISATION BILL

As amended by Rajya Sabha

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the Goa, Daman and Diu Reorganisation Bill, 1987 which has been returned by Rajya Sabha with amendment.

16.46

STATUTORY RESOLUTION : RE:
APPROVAL OF PROCLAMATION IN
RELATION TO THE STATE OF PUNJAB
CONTD.

[English]

SHRI P.R.KUMARAMANGALAM (Salem): Sir, I had once raised, in the last session, during zero hour, a matter and